

[Sh. P. Upendra]

"That in pursuance of sub-clause (xix) of clause (1) of Statue 2 of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of Delhi or of a recognized College or institution of that University "

MR SPEAKER The question is

"That in pursuance of sub-clause (xix) of clause (1) of Statue 2 of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of Delhi or of a recognised College or institution of that University "

The motion was adopted

(iv) Council of Indian Institute of Technology

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P UPENDRA) on behalf of Prof M G K Menon I beg to move

"That in pursuance of Section 31(2) (K) of the Institutes of Technology Act 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of Indian Institutes of Technology established under Section 31(1) of the said Act, for a period of three years from the date of their election "

The motion was adopted

MR. SPEAKER: The question is:

"That in pursuance of Section 31(2) (K) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of Indian Institutes of Technology established under Section 31(1) of the said Act, for a period of three years from the date of their election "

The motion was adopted

(v) All India Council for Technical Education

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P UPENDRA) on behalf of Prof M G K Menon I beg to move

"That in pursuance of sub-section 4 (j) of Section 3 of the All India Council for Technical Education Act, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the All India Council for Technical Education for the term ending on 11 May, 1993, subject to the other provisions of the said Act "

MR SPEAKER The question is

That in pursuance of sub-section 4(j) of section 3 of the All India Council for Technical Education Act., 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the All India Council for Technical Education for the term ending on 11 May, 1993, subject to the other provisions of the said Act "

The motion was adopted

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(Interruptions)

[English]

SHRI G. M. BANATWALLA (Ponnani):
Twice we have given an Adjournment Motion. There is no response. Please direct the Government to make a statement on the Floor of the House. (Interruptions)

(Interruptions)

SHRI INDRAJIT GUPTA: Sir, the Business Advisory Committee is meeting today at 3.30 P. M. . I would strongly urge upon everybody concerned, that in view of the justified agitation of Members in this House—which is quite justified—about this continuing communal violence going on in Gujarat, the Business Advisory Committee should agree that a Motion—there are many motions—should be taken up and discussion should take place at the earliest possible moment. If you say that you are in favour of that, the Members will also be re-assured.

MR. SPEAKER: I said that I will take it up in the Business Advisory Committee when we meet.

(Interruptions)

MR. SPEAKER. We are taking up Call Attention. Shri Harish Rawat.

(Interruptions)

MR. SPEAKER: The Minister of Parliamentary Affairs is to make SUO MOTU statement.

(Interruptions)

[Translation]

SHRI G. M. BANATWALLA: At least the Government should make a statement in

this regard today. Since there is no response from the Government and also no statement from their side, I walk out.

13.26 hrs.

At this stage, Shri G. M. Banatwalla and Shri Sultan Salahuddin Owaisi left the House

[English]

MR. SPEAKER: I am now calling the Minister. You sit down. Shri Harish Rawat: They are not yielding even to the Minister.

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13.26 1/2 hrs.

STATEMENT BY MINISTER

[English]

Abduction of the Vice-Chancellor of Kashmir University and the General Manager, H.M.T. Factory, Srinagar, on 6th April, 1990

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Sir, I rise to inform the House of grave incidents that have taken place in Srinagar on 6th April, 1990.

The facts of the incidents of abduction, as ascertained from the State Government, are as follows:

On 6th April at about 0940 hrs, Shri L. M. Khara was proceeding to H. M. T. Factory at Zainakote, accompanied by a P. S. O. Constable of C. I. S. F. and his driver. When the car reached Qamarwari Chowk, it had to stop because of traffic congestion, where-upon 4-5 unidentified persons forced their entry into the vehicle and drove away. Subsequently, the driver and the CISF Constable were released, who reported the matter to the police.